

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-317

CP No. - 26/241/242/ND/2020

IN THE MATTER OF:

Ashok Kumar Agarwal

Vs

Integrated Electromech Pvt Ltd

....Applicant

....Respondent

SECTION

Under Section-241-242

Order delivered on 06.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : CS Yogita, CS Rohit

For the Respondent :

ORDER

Ld. Counsel for the petitioner has put in appearance and submitted that she has filed amended petition. As per the previous order, it appears that the petitioner has made respondent no. 3 as a party who is dead. The petitioner is well advised to file an appropriate application to make necessary amendments in the main application. List the case for 20.02.2020.

-Sd/-

(K.K. VOHRA)
MEMBER (T)

-Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Lalit)